

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 720/(MAH)/2017

CORAM: Present: SHRI M. K. SHRAWAT
MEMBER (J)


SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017

NAME OF THE PARTIES: The Jmashri Ranjitsinghji SPG & WVG Mills Co. Ltd

SECTION OF THE COMPANIES ACT: 61 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1)	Mr. Chandrakant Mhadeshwar	Advocate for Applicant	
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ORDER

C.P. No. 720/61/CLB/MB/MAH/2015

1. The Learned Representative of the Petitioner is present.
2. This Application under section 61 of the Companies Act is mentioned for the first time today seeking directions as prescribed under Rule 71 of the NCLT Rules.
3. Accordingly, it is directed to advertise in the Newspaper and also intimate the proposed alteration and share capital to the concerned Authorities. The objections, if any, to be filed on or before 12.01.2018.
4. On the next date of hearing the Affidavit confirming the due compliance of the directions to be placed on record.
5. Matter is listed for hearing on **19.01.2018**.

Sd/-

BHASKARA PANTULA MOHAN
Member (Judicial)

12.12.2017

aah

Sd/-

M.K. SHRAWAT
Member (Judicial)